

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00444/2018

Friday, this the 27th day of July, 2018

CORAM:

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member
Hon'ble Mr. Ashish Kalia, Judicial Member**

Dr. Vipin P.M.,
Aged 35 years, S/o. K.K. Maniyan,
Instructor (Fishing Technology),
Central Institute of Fisheries Nautical and
Engineering Training (CIFNET)
Cochin-682 016,
Residing at Koshnakattu Chira
Panangad P.O, Ernakulam – 682 506

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Applicant

(By Advocate – Mr. Elvin Peter P.J)

V e r s u s

- 1 Union of India represented by its Secretary,
Ministry of Personnel Grievances and Pensions
(Department of Personnel and Training),
North Block, New Delhi-110 001.
- 2 The Central Institute of Fisheries Nautical and
Engineering Training (CIFNET),
Represented by its Director, Cochin – 682 016.
- 3 The Director,
The Central Institute of Fisheries Nautical and
Engineering Training (CIFNET),
Cochin – 682 016
- 4 The Controller of Administration,
National Institute of Oceanography,
Donapaula, Goa – 403 004.

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Respondents

(By Advocate – Mr. N. Anilkumar, Sr. PCGC (R))

This Original Application having been heard on 27.07.2018, the
Tribunal on the same day delivered the following:

ORDER (Oral)

Per: Mr. E.K. Bharat Bhushan, Administrative Member

1. Heard Shri. Ganesh, Advocate representing Shri. Elvin Peter P.J., learned counsel for the applicant and Shri. N. Anilkumar, Sr. PCGC (R), learned counsel for the Respondents.

2. Shri. N. Anilkumar, learned Senior PCGC informs that the reply statement, on behalf of Respondent No. 3, has been filed, wherein it has been submitted that the application of the applicant has been forwarded as directed by this Tribunal on 28.05.2018. Hence, the first prayer contained in the OA has been fulfilled. With reference to relief No. 2, this becomes relevant only in the event of the applicant being selected.

3. Under the circumstances, we feel that the OA can be disposed of at this stage giving the applicant liberty to agitate the issue further for different cause of action, if he chooses to do so. Ordered accordingly.

4. OA is disposed of. No costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

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List of Annexures of the Applicant

Annexure A-1 - True copy of the Advertisement No.REC-01/2018 issued by the 4th respondent.

Annexure A-2 - True copy of the application submitted by the applicant before the 3rd respondent along with a request to forward the application to the 4th respondent.

Annexure A-3 - True copy of Office Memorandum dated 23.12.2013 issued by the 1st respondent.

Annexure A-4 - True copy of reply dated 8.5.2018 issued to the applicant by the 3rd respondent.

Annexure A-5 - True copy of Order dated 30.11.2016 in O.A No.996/2016 of this Tribunal.

Annexure A-6 - True copy of Order dated 19.5.2017 in O.A No. 360/2017 of this Hon'ble Tribunal.

Annexure A-7 - True copy of the order dated 31.7.2017 in O.A No. 180/2017 of this Hon'ble Tribunal.

List of Annexures of the 3rd Respondent

Annexure R-1 - True copy of the letter dated 29.5.2018.

Annexure R-2 - True copy of the letter dated 5.6.2018.
